


GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
INDIAN ARMY
HEADQUARTERS
DELHI
IN-101
20 DELHI SOUTH, 17
PURLIMANT STREET, NEW DELHI-110001
(CORRIGENDUM)
 This is in reference to the advertisement published in the newspaper on 17.07.2021. It is informed that the general public has been asked to forward proposals to be in C-acted on 30.07.2021, out of which we are withdrawing the auction of property in the A/C: M/S NEW JANTA STORE 2 C.C. No. 56344041716 (branch "Gentry Park Extension") and to forward the correspondence. Other terms & conditions will remain the same.
 Date: 26.07.2021
 Place: New Delhi
 Authorised Officer
 Indian Bank

[illegible]

DESCRIPTION OF THE IMMovable PROPERTY

"All that Part and parcel of the immovable mortgaged property, Property No. 14/4409, Sit 187 lying between 120 Sq Yds. 700 Sq Yds. MTRS; Shikhar Avenue No. 11, Street No-07 of Jagan, Gurgaon, Nigri Village, Sector-16, District-Gurgaon, Haryana." "The said property is situated at Plot No. 14/4409, Sit 187, in the office of Sub-Registrar VVI, Distt. Punjab, Beas Road - North, Gazi, West Property of Others. East Property of Others, South Property of Others.

Date: 27.07.2021, Place: Delhi Authorized Office, Punjab & Sind Bank

Punjab & Sind Bank

(A part of State Bank Group)

B-3/2021
Phn
E-Mail: info@punjabandsindbank.com

[illegible]

**OFFICE OF THE RECOVERY OFFICER
OF THE RECOVERY TRIBUNAL (I)**
6th FLOOR, JEWAN TARA BUILDING, PARLIAMENT STREET, PATEL CHOWK.

R. C. No. 156/2012 **PUNJAB NATIONAL BANK VS M/S R. P. TEXTILE**
PROCLAMATION OF SALE UNDER RULE 3A, 5(2) OF SECOND SCHEDULE
THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL IN

1. M/S R. P. Textiles, through its prop. Sh. Anil Kumar, Proprietor, Naning Colony, Tri Nagar; 1. Mahipal vs 3708/89, Naraina Building, Delhi.

2. Sh. Anil Kumar, Prop. Sh. Narendra Kumar, Prop. Sh. Prem Lal, Prop. Sh. Shivaji Endave, 11/40, Ashok-GT Road, New Delhi vs 43/2012, Naraina Building, Delhi.

3. Sh. Ashishk Dhatwajarya, Sh. Lata L. Bhattacharya, G-484, Greater Kailash I, New Delhi vs 4/2012, Naraina Building, Delhi.

4. Sh. Anand Kumar, Prop. Sh. Narendra Kumar, Prop. Sh. Shivaji Endave, 11/40, Ashok-GT Road, New Delhi vs 4/2012, Naraina Building, Delhi.

5. Sh. Anand Kumar, Prop. Sh. Narendra Kumar, Prop. Sh. Shivaji Endave, 11/40, Ashok-GT Road, New Delhi vs 4/2012, Naraina Building, Delhi.

Three Dry as became due to you as per Recovery Certificate dated No. A-05 Recovery/Tribunal-Delhi, along with interest @ 8.10% , p.a. simple from the date of origin of the said certificate till the date of payment.

And whereas the defendant has ordered the sale of property mentioned in the Schedule attached herewith, I hereby certify that the said property is free from all encumbrances upto the date of bid last 5 months before placing the said property for auction.

V. K. Phani, B. Building No. 301, Gurgaon, Haryana (India) - Tel : +91 7298119412

Mobile No. 9813688735 email : support@bankauctions.com Website https://www.bankauctions.com

Sd/- _____
M/S. SANGHVI 97297 and Sh. Vivek Chohan, Manager [Law] having M.No. 367307507

The sale will be of the property of the defendant above named as mentioned in the schedule of the said property, or in its entirety or in part, whichever goods are sold.

No offer shall be made, having any duty to perform in connection with sale, either directly acquired any interest in the property sold. The sale shall be subject to the conditions prescribed Act, 1962 and the sales made there under and to the further following conditions:

(1) The property sold shall be sold "as is where is" without any warranty on the part of the undersigned shall not be answerable for any error, mis-statement or omission in this prospectus. 1. The description of properties, Reserve Price and ENDS are as under :

S/No	Property Particulars
1	Property no. E-34, Greater Kalindi Enclave-II, Enfile Ground Floor with Parking and one Servant Quarters with Common bathroom, and built on the mortgaged, EP Railway Retention Rehabilitation and House Building

[illegible]

APPENDIX IV
(See Rule 3 (13))
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of the **INDIAHOUS HOUSING FINANCE LIMITED (CIN:L5620220250PLC133629)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "SARFAESI Act") and the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued under Notice dated 09.04.2021 calling upon the Borrower/s) **ABRAHM PRAKASH SRIVASTAVA** and **BEENA SRIVASTAVA** P.O.A HOLDER **BEENA SRIVASTAVA** in the notice reg.Rs.41,24,210/- (Rupees **Forty One Lakh Forty Four Thousand Two Hundred and Ten Only**) as on 31.03.2021 and interest thereon in the notice dated 11.03.2021 and interest thereon within 60 days from the date of receipt of the said notice.

The Borrower (A) having failed to repay the amount, I am hereby giving the Borrower (A) and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 on 24.07.2021.

The Borrower (A) and the public are hereby informed that the undersigned is to deal with the property as well as dealings with the property will be subject to the charge of **INDIAHOUS HOUSING FINANCE LIMITED** for an amount of **Rs.41,24,210/- (Rupees **Forty One Lakh Forty Four Thousand Two Hundred and Ten Only**) as on 31.03.2021 and interest thereon.**

The Borrower's Attention is invited to provisions of Sub-Section (6) of Section 13 of the Act in respect of time available, to redeem the security.

DESCRIPTION OF THE IMMOVABLE PROPERTY	
PROPERTY/PLOT NO. EG -100 AREA MEASURING 128 SQUARE YARDS ON 1ST FLOOR (WITHOUT ROOF RIGHTS) IN VILLAGE NARANA, COLONY KNOWN AS INDERPURI, NEW DELHI -110012	
Date : 26.07.2023	Sd/ Authorized Officer
Place : NEW DELHI	INDIABULLS HOUSING FINANCE LIMITED

Community Centre, Industrial Area,
Naraina, New Delhi-110028
011-2626414, P. 011-2626414/011-2626415

2989	2990	2991	2992	2993	2994	2995	2996	2997	2998	2999	3000	3001	3002	3003	3004	3005	3006	3007	3008	3009	3010	3011	3012	3013	3014	3015	3016	3017	3018	3019	3020	3021	3022	3023	3024	3025	3026	3027	3028	3029	3030	3031	3032	3033	3034	3035	3036	3037	3038	3039	3040	3041	3042	3043	3044	3045	3046	3047	3048	3049	3050	3051	3052	3053	3054	3055	3056	3057	3058	3059	3060	3061	3062	3063	3064	3065	3066	3067	3068	3069	3070	3071	3072	3073	3074	3075	3076	3077	3078	3079	3080	3081	3082	3083	3084	3085	3086	3087	3088	3089	3090	3091	3092	3093	3094	3095	3096	3097	3098	3099	3100	3101	3102	3103	3104	3105	3106	3107	3108	3109	3110	3111	3112	3113	3114	3115	3116	3117	3118	3119	3120	3121	3122	3123	3124	3125	3126	3127	3128	3129	3130	3131	3132	3133	3134	3135	3136	3137	3138	3139	3140	3141	3142	3143	3144	3145	3146	3147	3148	3149	3150	3151	3152	3153	3154	3155	3156	3157	3158	3159	3160	3161	3162	3163	3164	3165	3166	3167	3168	3169	3170	3171	3172	3173	3174	3175	3176	3177	3178	3179	3180	3181	3182	3183	3184	3185	3186	3187	3188	3189	3190	3191	3192	3193	3194	3195	3196	3197	3198	3199	3200	3201	3202	3203	3204	3205	3206	3207	3208	3209	3210	3211	3212	3213	3214	3215	3216	3217	3218	3219	3220	3221	3222	3223	3224	3225	3226	3227	3228	3229	3230	3231	3232	3233	3234	3235	3236	3237	3238	3239	3240	3241	3242	3243	3244	3245	3246	3247	3248	3249	3250	3251	3252	3253	3254	3255	3256	3257	3258	3259	3260	3261	3262	3263	3264	3265	3266	3267	3268	3269	3270	3271	3272	3273	3274	3275	3276	3277	3278	3279	3280	3281	3282	3283	3284	3285	3286	3287	3288	3289	3290	3291	3292	3293	3294	3295	3296	3297	3298	3299	3300	3301	3302	3303	3304	3305	3306	3307	3308	3309	3310	3311	3312	3313	3314	3315	3316	3317	3318	3319	3320	3321	3322	3323	3324	3325	3326	3327	3328	3329	3330	3331	3332	3333	3334	3335	3336	3337	3338	3339	3340	3341	3342	3343	3344	3345	3346	3347	3348	3349	3350	3351	3352	3353	3354	3355	3356	3357	3358	3359	3360	3361	3362	3363	3364	3365	3366	3367	3368	3369	3370	3371	3372	3373	3374	3375	3376	3377	3378	3379	3380	3381	3382	3383	3384	3385	3386	3387	3388	3389	3390	3391	3392	3393	3394	3395	3396	3397</
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Date of NPA : 31-03-2021

06.04.2021

Rs. 0.02,613.37
as on 31-03-2021 and
inclusion of interest
thereon

Date of NPA : 31-03-2021

Send details: business@india.com

**CER-I
DELHI** EAUCTION
SALE
NOTICE
Date: 09.07.2021

ES & ORS.
INCOME TAX ACT, 1961 READ WITH
FINANCE ACT, 1993
As at: 3555, Nanaraj Colony, Tri Nagar,
New Delhi.

For: Rajgopal Gargan New Delhi
Catalates, Phase-V, DLF City, Gurgaon

Location: New Delhi, also at: G-11, Ridge Wood
Rajesh Kumar Bagai, H-3-324, Wellington

at our website: www.auctionindia.com
bids may be notified on
other surpaplatforms, hence
the site regularly. The Chief E-
Dugh Saingh Mayradyat has also
or all bids.

Name of Item	EMD (Rs.)	Tender Fee (Rs.)
Supply of 70,000/- 500/- Liquid Nitrogen (LN2)		
M.P. Madhyam/1014442021		

[illegible][illegible]

INDAG
DIN: 17.469502, 1718P, C030638
Reg. Office: 11 Community Centre, Saket, New Delhi - 110017
Email: info@indagrubner.com; Website: www.indagrubner.com;
Phone: +91 11 26637373

NOTICE
(For the Attention of Equity Shareholders of the Company)

Compulsory Liquidation of the Company (Indagrubner & Partners Account of the Investor Education and Protection Fund (IEPF) Authority).

Notice is published in pursuance of section 124(4) of the Companies Act, 2013 read with the provisions of the Investor Education and Protection Fund (IEPF) Act, 2015 and the IEPF Rules, 2016 (the "said Rules") notified by the Ministry of Corporate Affairs and amended from time to time and Regulation 30 (4) of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015 (the "said Regulations") and in pursuance of the Rules, it hereby calls upon the Company to transfer all the shares in respect of which dividend has not been claimed by the Shareholders during the last 7 consecutive years (the "said shares") from the interest date 01-01-2015, to the demat account of the Investor Education and Protection Fund (IEPF) Authority set up by the Central Government within 30 days from the date of transfer i.e November 03, 2021, in the manner as prescribed in the said Rules.

The Company hereby informs the individual communications to the concerned shareholders whose shares are liable to be transferred to the demat account of the IEPF Authority in compliance of the said Rules, at their latest available address advising them to claim their dividends expeditiously. The Company has uploaded the complete details of the shareholders and their koin number or DPID-Code on its website at www.indagrubner.com. This Notice shall be deemed to be the adequate notice in respect of issue of new share Certificates by the Company on behalf of those Shareholders who have Shares in physical form. The Company hereby informs the Shareholders to the DEMAT account of the IEPF Authority in the manner as prescribed in the said Rules.

Concerned shareholders may note that, any further dividend, including other corporate benefits, on the said shares, shall be paid to the IEPF Authority. Upon receipt of such shares to the said Demat account, no claim shall lie against the company in respect of the undclaimed dividend amount and such shares transferred to IEPF Account. Further, shareholders may claim along with the undclaimed dividend amount from the IEPF Authority after following the procedure given under the IEPF Rules. The procedure for claiming the same is available at www.mca.gov.in.

For any further information/clarification on this matter, the concerned shareholder may write to the Company at Indag Rubber Limited, Khemka House, 11, Community Centre, Saket, New Delhi-110017. Tel.: 011-26993172-73. Email-info@indagrubber.com or contact the Company's Registrar and Share Transfer Agent - Skyline Financial Services Pvt. Limited at D-153/A, 1st Floor, Okhla Industrial Area, Phase-I, New Delhi-110020 Tel.: 11-26912682-83, email-admin@skylinert.com.

Regional Office-4, Jaipur

2(4) (For Immovable Property)

Registered Office: of the Canara Bank under the Assets and Enforcement of Security Interest Act to as "the Act") and in exercise of powers conferred on the Security Interest (Enforcement) Rules 2002, the undersigned hereby call upon the borrower M/s Shrestha

SRE EQ

Registered Office: 10, B-1, Sector-10, Connaught Place, New Delhi-110028
Branch Office: D2, Sift, 10, B-1, Sector-10, Connaught Place, New Delhi-110028

[illegible]

the amount mentioned in the no. **Eighty One Thousand Only** within **60 days** from the date of receipt of the above said cheque.

The borrower failed to repay the September, 2020, and as such, as mentioned herein above and as such, the said cheque was returned to the lender. The borrower was not in default as conferred on him/her under Section 23rd day of July of the year 2020.

The borrower/guarantor/security not to deal with the property, and of SHEL Equipment Finance Ltd. **Thirty Four Lakhs Sixty Four Thousand** and as such, the borrower was not in default as conferred on him/her under Section 23rd day of July of the year 2020.

The Borrowers' attention is invited to the time available, to redeem the loan.

De
(Seal)
(the retained in)

Bid submission due date & time	Tender opening
04.08.2021 1:00 PM	05.08.2021 2:00 PM

NOTICE: This document contains information that is exempt from public release under the Freedom of Information Act, 5 U.S.C. § 552, and is being furnished to you in confidence.

(As of 22nd Mar 2016)

(As of 22nd Mar 2016)

All that piece and parcel of the land situated at Village No 267/6 And Land measured by the Surveyor General of the State of Gujarat - Ibrahimpur Jainsiddhpur Taluqa - TOGETHER WITH All structures and buildings attached to the earth and the land and the rights and interests in the land, trees, fruit trees, constructions, assets, trees, fences, privies, easements and appurtenances and all other things and any part thereof whether present or future and all the rights and interests thereto or usually held, comprising the same and ALL the estate, both legal and equitable, in and to the said Morrigor:-

Chalk No 604 is bounded and bears as follows:-

North : Chalk No 819 and 815 and 816
 East : Chalk No 940
 West : Chalk No 345

[illegible]

FORM A PUBLIC ANNOUNCEMENT (Under Regulation of the Insolvency and Bankruptcy Code of 2016 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF APJKA URGICARE PRIVATE LIMITED	
RELEVANT PARTICULARS	
Name of corporate debtor	APJKA URGICARE PRIVATE LIMITED
Date of incorporation of corporate debtor	25/07/2012
Authority under which corporate debtor is incorporated/ registered	ROC-Delhi
Corporate Identity No./ Limited liability identification No. of corporate debtor	U01101201201232649
Registered office of corporate debtor and principal office (if any) of corporate debtor	C-618/4 & C-52, Upper Floor, Shalimar Bagh, Kirti Nagar, New Delhi-110025
Insolvency commencement date in respect of corporate debtor	23/07/2020 (Insolvency resolved on 26.07.2021)
Estimated date of closure of insolvency resolution process	19/01/2022
Name and registration number of insolvency professional acting as insolvency resolution professional	Prabhat Jain 22889-09-01-IP-01/1860/2020-2021/1123
Address and e-mail of the insolvency resolution professional, as registered with the Board	B-61, PLATED FACTORY COMPLEX, HADEWARAN, NEW DELHI - 110055 prabhatjain@insolvencyboard.in
Address and e-mail to be used for correspondence with the insolvency resolution professional	B-61, PLATED FACTORY COMPLEX, HADEWARAN, NEW DELHI - 110055 apjkaucare@gmail.com
Last date for submission of claims	02/03/2021
Classes of creditors, if any, under class (b) sub-section (A) of section 21, ascertained by the insolvency resolution professional	Not Applicable
Name of Insolvency Professional designated to act as Authorized Representative of creditors in a Class (Three names for each class)	Not Applicable
(A) Relevant Forms and (B) Details of relevant personalities are available at	Website: http://www.tribe.gov.in/home/downloads or Not Applicable

[illegible]

POSSESSION NOTICE
The Securitization And Reconstruction of Financial Assets
of Security Interest Act, 2002 read with Rule 8(1)
(Enforcement) Rule, 2002 and Appendix II;
Investment Finance Limited under the Securitization And Reconstruction
of Security Interest Act, 2002 and in exercise of the powers
conferred with Rule 3 of the Security Interest (Enforcement) Rules, 2002
and 10th September 2003 calling upon the borrower **M/s Aranya
Investment Finance Limited** (CIN:U74101TN1997C000477, Registered
Office: Shiv Sagar Estate, F-Block, 2nd Floor, Block Road, New Market,
Jyoti Mittal S/O. P. S. G. Mittal, Mittal Bhawan 2, G2/2 Poddar Road,
near the Metro Station, Mittal Bhawan 2, G2/2 Poddar Road,
C-108/9, and 10th Aranya Northern FRTV Limited, CIN:
U74101TN1997C000477, Registered Office: Shiv Sagar Estate,
Jyoti Mittal S/O. P. S. G. Mittal, Mittal Bhawan 2, G2/2 Poddar Road,
near the Metro Station, Mittal Bhawan 2, G2/2 Poddar Road, to repay

Rs 7,08,81,00,000.-(Rupees Seven Crore Eight Lakh Eight Thousand and Eight Hundred and Eighty Rupees) within the said notice.

2. The said amount mentioned in the said demand notice dated 10th March is hereby given to the borrower/tenant/security provider as public general notice and the undersigned, being the Authorized Officer of the property, hereby declares in evidence of payment of Rs. 7,08,81,00,000/- (Rupees Seven Crore Eight Lakh Eight Thousand and Eight Hundred and Eighty Rupees) on this 10th day of March 2019.

3. The said borrower/tenant/security provider in particular and the public in general is hereby cautioned that any dealings with the property will be subject to the charge in favour of and for an amount of Rs. 10,34,64,30,500.00.-(Rupees Ten Crore and Three Hundred Fifty Only) payable as on 03rd July, 2021.

4. The provisions of Sub-section (8) of Section 13 of the Act, in respect of the said property, shall be applicable.

Declaration of the Immovable Property (and Assets) Schedule of Property (I)

Order No. 4351 of 2019, dated 5th June, 2008)

measuring 5020 Sq.Mtr or 0.502 Hectre or 1.24 Acres comprised
#4 situated at Village- Sulapur, SRO, Hapur, District- Bulandshahr,
all structures thereon and anything attached to the earth or
attached to the earth thereon, both present and future and all rights
and incidents attached thereto, together with all present and
aerels, fences, hedges, ditches, ways, drains, waters,
privileges and appurtenances whatsoever to the said lands,
part thereof whether presently in existence or in the future belonging
or usually held, occupied or enjoyed therewith or expected to
AND ALL the estate, absolute right, title, interest, property, claim
rigor,
ided by:-

Schedule of Property (II)
Settled in Sale Deeds No. 4271 of 2012
Ch 2012 & 2119 of 2012 dated 7th June 2012

and measuring 340 sq mtr comprised in Chalk no 604, proposed
 860 Sq Mtr, comprised in chalk no 219, 70 And 456 Mtr, located
 has Majupur, Tahsil- Khurja, District-Bulandshahr, Uttar Pradesh
 and anything attached to the rights or permanently fastened
 thereon, both present and future and all rights to use common areas
 and things, together with all present and future saleable and
 nagees, ditches, wells, drains, waters, watercourses, liberties,
 franchises whatsoever to the said lands, hereditaments or premises
 in existence or in the future belonging to or in any way appurtenant
 or enjoyed therewith or expected to belong or be appurtenant
 right, title, interest, property, claim and demand whatsoever

by:- **Chalk No 219 is benefited and bounded by :-**

North :	Chalk No 456 and 455 and area
East :	Chalk No 700
West :	Gato No 455/2
South :	Gato No 455/2, 455 and area

Schedule of Property (III)
Deed No. 6376 of 2012, dated 4th May, 2012 &
ed No. 5581 dated 18th April, 2012)

and measuring 790 Sq. mtr comprised in Chalk no 173, proposed located at Village: Brahmapur Junakpur Alias Maupur, Tahsil: Pindroh TOGETHER WITH all structures thereon and anything fastened to anything attached to the earth thereon, both present and areas and facilities and incidentals attached thereto, together with and constructed areas, trees, fences, hedges, ditches, ways, easements, privileges, easements and appurtenances whatsoever to the same or any part thereof whether presently in existence or in the future and whether the same are owned, occupied or enjoyed therewith then and thereunto All the estate, absolute right, title, interest, power of the Mortgagor.

by :-

Gata 475/1 Mt is situated and bounded by :-	
East :	Gata No 477
West :	Rajpaha
North :	Gata No 472 & 474
South :	Gata No 406

ded by :-

1. alias 495	
2. alias 406	

SUNIL GAUR
 Authorised Officer
SRE Equipment Finance Limited

